

all concerned. Bhubaneswar in Orissa is one of them. It is not possible to indicate a time frame for this.

Common Entrance Test for Sanskrit universities

1452. SHRI NAND KUMAR SAI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government proposes to start Common Entrance Test (CET) for three Sanskrit universities for the academic year 2012-13 in the country;
- (b) if so, the details thereof;
- (c) the extent to which students will be benefited by the new system; and
- (d) the details of facilities provided to students for appearing in the CET?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir. Common Entrance Test (CET) has already been introduced from the current academic year 2011-12 for admission of students in B.Ed., M.Ed., and Ph.D. programmes in three Sanskrit Deemed Universities viz., Rashtriya Sanskrit Sansthan, New Delhi, Rashtriya Sanskrit Vidyapeetha, Tirupati and Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi.

(b) CET for the current year 2011-12 has been conducted for B.Ed, on 08-05-2011 and for M.Ed. and Ph.D. on 18-06-2011 by Rashtriya Sanskrit Sansthan, New Delhi.

(c) and (d) Students from all parts of the country are eligible to appear in CET. By passing a single examination, these students have the opportunity to be eligible for admission in any programme of the three above mentioned deemed universities. This results in saving of time, energy and money of the student as well as parents.

Schemes for improvement of school education under Eleventh Plan

†1453. SHRI RAM JETHMALANI:

SHRI RAVI SHANKAR PRASAD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government had decided to implement various schemes under the Eleventh Five Year Plan for improving the school education system;
- (b) if so, whether it is a fact that the implementation of these schemes have been discontinued due to paucity of funds;
- (c) if so, the facts thereof; and

†Original notice of the question was received in Hindi.

(d) the schemes which are discontinued or being partially implemented due to shortage of funds?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) Of the schemes taken up or launched during the Eleventh Five Year Plan, no scheme has been discontinued due to shortage of funds. However, pace of implementation of some schemes which include Rashtriya Madhyamik Shiksha Abhiyan (RMSA), Saakshar Bharat, Mid Day Meal has been affected due to the problems of initial roll out or inadequate plan allocations.

Implementation of Right to Education Act

†1454. SHRI RAMCHANDRA PRASAD SINGH:
SHRI RAVI SHANKAR PRASAD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Act relating to providing free and compulsory education in the country to each of the boy/girl child of the age group of 6-14 years, has been implemented;

(b) if so, the facts in this regard;

(c) whether it is also a fact that the requisite mechanism for implementing this Act has not been put in place in all States of the country; and

(d) if so, the facts in this regard, and the funds released by Government to the States till June, 2011 to set-up mechanism required for implementing the Act?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) Yes, Sir. The Right of Children to Free and Compulsory Education (RTE) Act, 2009, provides for free and compulsory education to all children in the 6-14 age group in a neighbourhood school till completion of elementary education.

(c) and (d) Article 21-A of the Constitution of India and the Right of Children to Free and Compulsory Education (RTE) Act, 2009 became operative with effect from April 1, 2010. The Central RTE rules were notified on April 5, 2010 and the model RTE Rules were circulated to States. Several initiatives have been taken to implement the RTE Act at the State level, including *inter alia* (a) 20 States have notified RTE Rules, (b) 31 States have issued notifications prohibiting corporal punishment and

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